

GOVERNMENT OF INDIA  
MINISTRY OF HEAVY INDUSTRIES  
LOK SABHA  
UNSTARRED QUESTION NO. 670  
ANSWERED ON 06.02.2024

**PRODUCTION OF EV CHARGER COMPONENTS**

**670. SHRI JAGANNATH SARKAR:**

Will the Minister of **HEAVY INDUSTRIES** भारी उद्योग मंत्री be pleased to state:

- (a) the details of the Phased Manufacturing Programme for Electric Vehicle (EV) charger components, including its key objectives and the broader context within the Faster Adoption and Manufacturing of Hybrid and Electric Vehicles (FAME) India Scheme, Phase-II;
- (b) whether the Government is considering localizing the production of EV charger components in West Bengal; and
- (c) if so, the details thereof and if not, the reasons therefor?

**ANSWER**  
**THE MINISTER OF STATE FOR HEAVY INDUSTRIES**  
**(SHRI KRISHAN PAL GURJAR)**

**(a):** Under FAME India Scheme Phase-II, Phased Manufacturing Programme (PMP) has been introduced with the objective of domestic manufacturing of electric vehicles and their components including EV charging components, its assemblies/ sub-assemblies and parts/sub-parts thereby increasing the domestic value addition.

The latest PMP guidelines for electric vehicle public charging stations for eligibility under FAME-II scheme has been notified vide notification no. 1/2/2020-NAB-II (Auto) (21949) dated 07.11.2023. The copy of the notification is annexed as **ANNEXURE**.

**(b) & (c):** Yes Sir. The Phased Manufacturing Programme (PMP) for localization of electric vehicles public charging stations is applicable on pan India basis including the State of West Bengal for availing incentives/ benefits under FAME India Scheme Phase-II.

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F. No. 1/2/2020-NAB-II (Auto) (21949)  
GOVERNMENT OF INDIA  
MINISTRY OF HEAVY INDUSTRIES  
AEI SECTION

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Udyog Bhawan, New Delhi-110011  
Dated the 07th November, 2023

To

All testing Agencies and /All EV Charger Manufacturers and /Selected entities  
under FAME India Scheme Phase-II.

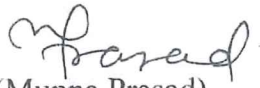
**Subject: Phased manufacturing Program (PMP) for xEV Charger Parts for  
eligibility under FAME India Scheme Phase-II - reg.**

Sir/Madam,

In supersession of this Department's earlier communication No. 1/2/2020-NAB  
II(Auto) (21949) dated 2<sup>nd</sup> November, 2021 on the subject cited above, the undersigned  
is directed to forward herewith the revised phased manufacturing program (PMP) to  
promote domestic manufacturing of EV Chargers, its assemblies/sub-assemblies and  
parts/sub parts for information.

2. This issues with approval of the Competent Authority.

Encl: As above

  
(Munna Prasad)

**Under Secretary to the Govt. of India**  
Tel: 23061106

Copy to:

1. Secretary, Ministry of Power (MoP)
2. Secretary, Ministry of Petroleum and Natural Gas (MoPNG)
3. Director General, Bureau of Energy Efficiency (BEE)

**Phased manufacturing program for EV Public Charging Stations**

**for eligibility under Fame -II scheme**

Sr. No.	Item Description	Implementation date
1	Charger Enclosure / Panels /Gasket	A
2	Internal Wiring harness	A
3	IS/IEC 60309 connector	A
4	Software / Mobile Application for OCPP and CMS (Central server)	A
5	Auxiliary Power Supply, SMPS	E
6(a)	AC Energy Meter	B
6(b)	DC Energy Meter	E
7(a)	RFID	B
7(b)	HMI /Display	E
8	Input Switchgears like RCD, Fuses, SPD, MCB, MPCB, etc.	B
9(a)	Output Switchgear - AC Contactors	B
9(b)	Output Switchgears like DC Contactors, Relays, Voltage/current isolator, Fuses, etc.	E
10(a)	Charging Gun - Type 2	C
10(b)	Charging Guns like Bharat DC 001, CCS, CHAdeMO, etc.	D
11	Charger controllers: Electronic controllers for communication with EV, charge control, backend communication and other functions.	D
12	Power Electronics / Power modules (AC to DC Convertor)	E

The Charger Manufacturers shall comply with the following:

- Charger to comply PMP as per implementation dates above.
- The minimum of 50 (%) percentage of domestic value addition (DVA) in manufacturing of EV Charger with effective from the date of last implementation date i.e. 1<sup>st</sup> December 2024.
- % Domestic value addition = [(Ex-factory price of the product (Net of GST)- (minus) Import content i.e. sum of FOB value of all imported components or materials in the final product including import duties) / Ex-factory price of the product (Net of GST)] x 100.

The above claims shall be supported by audited financial statements & supporting documents, as certified by a Chartered Accountant and the same shall be verified by the testing agency of MHI.

**Definitions:**

Code	Effective date of indigenization of parts
A	w.e.f. 1 <sup>st</sup> December 2021
B	w.e.f. 1 <sup>st</sup> July 2022
C	w.e.f. 1 <sup>st</sup> January 2023
D	w.e.f. 1 <sup>st</sup> June 2024
E	w.e.f. 1 <sup>st</sup> December 2024

**Imported sources** include direct as well as indirect imports.

**Indigenous sources** imply domestically manufactured/ assembled and tested.

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